

**GOVERNMENT OF INDIA**  
**MINISTRY OF EDUCATION**  
**DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

UNSTARRED QUESTION NO. 2061  
TO BE ANSWERED ON 14.03.2022

**Education for Children of Migrant Workers**

2061. SHRI GIRISH CHANDRA:

Will the Minister of EDUCATION be pleased to state:

- (a) the steps taken to ensure continuity of education of children of the migrant workers, as their shifting from a place of work is not connected with the academic calendar and in such cases dropouts of their children from schools is natural;
- (b) the measures or guidelines issued to schools for smooth migration of such students from one school to another at different places;
- (c) the responsibility of employers for the children of migrant workers;
- (d) the drop out rates of such children; and
- (e) the measures taken to bring these unprivileged children under Right to Education?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION**  
**(SMT. ANNPURNA DEVI)**

(a) to(e): Education is in the Concurrent List of the Constitution and majority of the schools come under the purview of the respective State and UT Governments. In order to mitigate the impact of challenges thrown by the COVID-19 pandemic for migrant children and for preventing drop outs, lower enrolments and loss of learning, this department has issued guidelines for identification, smooth admission process and continued education of migrant children on 13.07.2020, inter-alia, requesting the States to identify and enroll all children without any procedural formalities and maintain a database of children so admitted. Further, students of residential school should also be provided temporary admission in schools nearby their homes, as they may not go back to their residential schools during COVID19.

Also, to ensure that children have access to education with quality and equity and to minimize the impact of the pandemic on school education in the country, Ministry of Education has shared guidelines dated 7th January, 2021 with all States which,

among others, include identification of out of school children from age 6-18 years, enrolment drives and awareness generation, student support while schools are closed, continued Education for children with Special Needs (CWSN), student support on school reopening and Teacher capacity building.

This Department has also developed an online module for compiling the data of Out of School Children (OoSC) identified by each State/UT and their mapping with Special Training Centres (STC) on the PRABANDH Portal (<http://samagrashiksha.in>). The concerned State/UT validates the child wise information of the identified OoSC and STC uploaded by the concerned Block Resource Centre of the State for monitoring the progress of mainstreaming of OoSC.

The Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Under RTE Act special training is also provided for OoSC to enable their mainstreaming in a school.

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